

THE MINISTER OF PARLIAMEN-  
TARY AFFAIRS AND WORKS AND  
HOUSING (SHRI BHISHMA NARA-  
IN SINGH): (a) It was superseded  
under the orders of Registrar of Co-  
operative Societies dated 14.4.78.

(b) The Registrar of Cooperative  
Societies has reported that an amount  
of Rs. 17,251 has been paid by the  
Society on this account from July,  
1978 till 31st March, 1981.

(c) Consequent on the supersession  
of the Managing Committee, it was  
expected that the development work  
would be completed at the earliest.  
However, due to paucity of funds and  
stoppage of work by the contractor  
who has filed an arbitration case  
regarding dispute in payments, this  
could not be accomplished. Part of  
road work and sewerage work has  
been completed after the administra-  
tor has taken over the charge. Earth  
filling in plottable area is in progress.

(d) After the development work is  
completed and demarcation-cum-  
setback plan finalised, the administra-  
tor expects to allot plots to the mem-  
bers.

जम्मू में महिला क्रिकेट टैस्ट मैच का रद्द  
किया जाना

7946. डा० कर्ण सिंह : क्या शिक्षा और  
समाज कल्याण मंत्री यह बताने की कृपा  
करेंगे कि :

(क) क्या भारत और इंग्लैंड के बीच  
महिला क्रिकेट टैस्ट मैच, जो जम्मू में फरवरी,  
1981 में खेला जाना था, एम्पायर्स द्वारा इस  
तथ्य की घोषणा किये जाने के बावजूद कि यह  
मैदान खेल के योग्य है, मच अग्निम क्षण में  
रद्द कर दिया गया ;

(ख) यदि हां, तो तत्संबंधी कारण  
क्या है ; और

(ग) क्या इसका विरोध प्रकट किया  
गया है ।

शिक्षा और समाज कल्याण मंत्रालय में  
राज्य मंत्री (श्रीमती शोभा कौल) : (क)  
जी, हां ।

(ख) ब्रिटिश महिला क्रिकेट टीम के  
मैनेजर और कप्तान के अनुसार मैदान गोला,  
फिसलन वाला, असमतल और उबड़-खाबड़  
था ;

(ग) भारतीय महिला क्रिकेट संघ ने  
इंग्लैंड के महिला क्रिकेट संघ और अंतर्राष्ट्रीय  
महिला क्रिकेट परिषद से विरोध प्रकट किया है।

Conveyance Allowance to the Field  
Staff of Horticulture Directorate

7947. SHRI LOONGAR SINGH:  
Will the Minister of WORKS AND  
HOUSING be pleased to state:

(a) whether it is a fact that the  
rates of conveyance allowance of the  
field staff of Horticulture Directorate  
who are maintaining their own motor  
cycles, scooters, and cars for official  
use in the interest of public work are  
the same as were at the time the rates  
of petrol were almost half of the rates  
of present time;

(b) if so, what steps are being  
taken by the Government for a rea-  
sonable increase in the rates of con-  
veyance allowance of such officers;  
and

(c) whether Government propose  
to place a detailed statement on the  
Table of the House in which prevail-  
ing rates of conveyance allowance  
are given and the time when they  
were sanctioned?

THE MINISTER OF PARLIAMEN-  
TARY AFFAIRS AND WORKS AND  
HOUSING (SHRI BHISHMA NARA-  
IN SINGH): (a) Rates of conveyance  
allowance paid to Government ser-  
vants to use their own vehicles in con-  
nection with the performance of offi-  
cial duties are prescribed by the Minis-  
try of Finance. Such rates are appli-  
cable to all categories of Government

servants including field staff of Hoticulture Directorate.

(b) Revised rates of conveyance allowance have been laid down by the

Ministry of Finance *vide* their Order dated 6th February, 1981.

(c) The prevailing rates of conveyance allowance effective from 6.2.81 are as under:—

Average monthly travel on official duty Km.	Rates of conveyance allowance per month for journeys by	
	(Owned Motor Car) Rs.	(Other modes of conveyance) Rs.
201—300 . . . . .	180 00	63.00
301—450 . . . . .	270.00	90.00
451—600 . . . . .	375.00	108.00
601—800 . . . . .	360.00	125.00
Above 800 . . . . .	405.00	135 00

**Refusal of Admission in Public School for Children of Uneducated Parents**

7948. SHRIMATI GURBRINDER KAUR BRAR: Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state:

(a) whether certain Public Schools in Delhi refuse admission to children of uneducated and under-privileged parents on the basis that they cannot help the children with their home work, thereby denying the children the right to a better education; and

(b) if so, what steps are being taken by Government in this regard?

THE MINISTER OF EDUCATION AND SOCIAL WELFARE (SHRI S. B. CHAVAN): (a) and (b). No such complaints have been received by the Delhi Administration.

**Allotment of Slum Tenements on Hire Purchase Basis**

7949. SHRI KESHAORAO PARDHI: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether DDA's Slum Wing has invited applications on prescribed

proformas for allotting slum tenements on hire purchase basis to their allottees in Delhi/New Delhi;

(b) whether more or less similar forms were got filled in by the concerned authorities while regularising the provisional allotment;

(c) the purpose and utility of getting such form refilled in particularly by those who have already filled up such forms and got regular allotment letters.

(d) whether only those will be asked to submit the applications again who have not done so earlier or who now do not want such allotment; and

(e) if not, why?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) DDA has informed that no application for allotment of slum tenements on hire-purchase basis has been invited. However, applications have been invited for allotment of slum tenements on perpetual leasehold rights basis; hire purchase is one of the modes of payment.

(b) No Sir.